

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

To

The Pr. District & Sessions Judge,
Jammu/ Samba/Kathua/Udhampur/
Bhaderwah/Kishtwar/Ramban/Reasi/Rajouri/
Poonch/ Srinagar/Baramulla/Anantnag/Pulwama/Shopian/
Budgam/Kulgam/Bandipora/Kupwara/Ganderbal/
Leh/Kargil.

No: 4223-45/in/d

Dated: 21/5/2019

Subject: Filling of Plan/Status report in the matter of all India Judges Association &
Ors. V/s Union of India, W.P.(C) 1022 of 1989.

Sir,

Kindly find enclosed a copy of communication No.LD(Lit) 2009/35SC/JUD/PF dated 2204.2019, received from Deputy Director (P&S) to Government of J&K, Department of Law, Justice & Parliamentary Affairs, (Planning Section) Civil Secretariat, Srinagar along with copy of e-mail received from Mr. M.Shueb Alam, Advocate on record, Supreme Court of India, regarding the subject cited above. In this regard, I am directed to request you to provide the para-wise information/reply to this registry regarding point Nos.1, 2, 5, 6, 7 and 14, for onward transmission to Govt. of J&K, Department of Law, Justice & Parliamentary Affairs and Mr. M.Shueb Alam, Advocate on record, Supreme Court of India. The said information be furnished to this office on fax number **0194- 2506639** or **official e-mail of the High Court.**

Matter may be treated as most urgent.

Encl: _____

Yours faithfully,



(Anil Kumar Dogra)
Chief Accounts Officer



GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice and Parliamentary Affairs.
(Planning Section) Civil Secretariat
Jammu/Srinagar

To,
The Deputy Registrar,
J&K High Court, Jammu.

NO. LD (Lit) 2009/35SC/JUD/PF

Dated: 22-04-2019

Subject:- Filing of Plan/status report in the matter of all India Judges association & Ors. Vs union of India, W.P(C) 1022 of 1989.

Sir,

The undersigned is directed to forward herewith an e-mail received from Mr. M. Shoeb Alam, Advocate on record, Supreme Court of India, with a request to kindly provide the information regarding the matters highlighted in the said e-mail subject to this Department for its onward submission to Mr. M. Shoeb Alam, Advocate on record, Supreme Court of India for further necessary action.

Yours faithfully,

Deputy Director (P&S)

Ends: A/A [e-mail 02 leaves]